

(c) whether it has come to the notice of Government that the liabilities have been inflated and in certain cases the private management while handing over the mills, tried to remove important and costly parts from the machinery?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD): (a) to (c) A list of the sick/closed mills/undertakings taken over under the Industries (Development and Regulation) Act is given in the Statement attached. (Placed in Library. See LT. 3854/72].

Information on other points of the question is being collected and will be placed on the Table of the House.

Issue of Licence to Maharashtra for Manufacture of Radios

2299 SHRI S. C. BESRA: Will the PRIME MINISTER be pleased to state:

(a) whether West Bengal Government has charged the Central Licensing Authorities with forging a date to justify issuing a licence to Maharashtra for manufacture of radios though West Bengal had applied earlier; and

(b) if so, Government's reaction in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): (a) and (b). M/s Philips (India) Ltd. a 69.2 per cent majority foreign equity company, had in October, 1968 applied for an industrial licence for expansion of their Poona Radio Factory in Maharashtra from 3.3 lakh radios per annum to 19 lakh radios per annum. This application was considered by the Licensing Committee in March, 1969 and a capacity of 7 lakhs radios per annum was recommended. A letter of intent for this capacity was

issued in May, 1969; and the industrial licence was issued on 12th August, 1970.

M/s. Philips also applied in April, 1969 for expansion of their Calcutta Radio Factory in West Bengal from a capacity of 60,000 radio receivers per annum to 175,000 radios per annum on the plea that they had, in fact, set up this capacity. This application was considered by the Licensing Committee in June, 1970; in view of the new industrial policy applicable to majority foreign equity companies the expansion to 175,000 radios per year was recommended subject to an export obligation of 75 per cent of the additional capacity. M/s. Philips were informed of this decision in July 1970

M/s Philips wrote on 24th August, 1970 to the Department of Electronics asking for a capacity of 3 lakh radios per annum for their Calcutta factory without any export obligation and stating that they have already created this large capacity. This request was not accepted and M/s Philips were informed in December 1971 that the original decision of the Government stands. As M/s. Philips have sent no reply to this communication so far no letter of intent has been issued

The Director of Industries, West Bengal had addressed a letter dated 13th August 1970 to the Department of Electronics suggesting that M/s. Philips be given a capacity of 3 lakh radios per annum for their Calcutta factory without any export obligation as no export obligation had been imposed on the expansion of the capacity of their Poona Factory and as M/s Philips had actually set up capacity for the larger volume of production in their Calcutta Factory.

The Director of Industries, West Bengal wrote a letter to the Department of Electronics in August, 1972 in which he has raised a doubt as to whether the industrial licence for the expansion of the Poona Factory of M/s. Philips was actually issued at a later date after receipt of the Director of Industries letter dated 13th August, 1970 mentioned earlier,

but predated 12th August, 1970. This contention is not sustained as the Licensing Committee had taken a decision on expanded capacity at the Poona factory in March, 1969, the letter of intent was issued in May, 1969 and the industrial licence for the expansion of the Poona Factory had been actually issued and delivered on 12th August, 1970 whilst the letter mentioned by the Director of Industries was dated at Calcutta the 13th August, 1970. In contrast, the application for expansion of the Calcutta Factory was received in April, 1969.

Production of Cheap Watches by I.I.M.T.

2300. SHRI S. A. MURUGANANTHAM: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the Hindustan Machine Tools is considering a proposal to manufacture cheap watches;

(b) if so, the main features thereof; and

(c) what will be the selling price of the proposed cheap watches?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD): (a) A proposal to manufacture low-priced watches is under preliminary stage of consideration of H.M.T.

(b) and (c). The stage at which either the broad features or the selling price could be indicated has not been reached.

Vigilance wings in Government Departments and Public Undertakings

2301. SHRI BANAMALI PATNAIK: Will the PRIME MINISTER be pleased to state:

(a) whether a suggestion has been

made by her that each Government department and Public Undertaking should have a vigilance wing of its own;

(b) whether the suggestion has received any response; and

(c) if so, the steps being taken in this direction?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL: (SHRI RAM NIWAS MIRDHA): (a) to (c). While addressing the sixth Joint Conference of Central Bureau of Investigation and State Anti-Corruption Officers on 12th October, 1972 the Prime Minister stressed the need of integrity in the services and public life; but no specific suggestion was made by her that each Government Department and Public Undertaking should have a vigilance wing of its own. However, vigilance units are already functioning in all the Ministries/Departments of the Central Government, all the Nationalised Banks and most of the Public Sector Undertakings.

Benefits to Persons who are incapable of performing their duties on Health grounds in Central Secretariat for early Retirement

2302. SHRI BANAMALI PATNAIK: Will the PRIME MINISTER be pleased to state:

(a) the number of persons in the Central Secretariat who are incapable of performing the duties on health grounds and are allowed to continue in their position on humanitarian and other grounds; and

(b) whether the desirability of giving them certain benefits in order to seek retirements has been considered with a view to solving the unemployment problem?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): (a) and (b). Under the existing rules,